

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00790/2016

DATED THIS THE 14TH DAY OF NOVEMBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C V SANKAR, MEMBER (A)

C.S. Raja,
S/o (late) C. Srinivasan,
Aged about 57 years,
Working as SMR/QLM, Goa
Permanent Resident of No. 1570,
IV Cross, Vijayanagar,
Bangarpet, Kolar District

.....Applicant

(By Advocate Shri B. Veerabhadra)

Vs.

1. The Union of India,
Rep. by its General Manager,
South Western Railway, Hubli – 580 020

2. The Chief Operations Manager,
South Western Railway,
Headquarters Office,
Personnel Department,
Hubli – 580 020

3. The Senior Divisional Operations Manager,
South Western Railway,
Divisional Office,
General Branch,
Confidential Section,
Hubli – 580 020

4. The Divisional Railway Manager,
South Western Railway,
Divisional Office,
Confidential Section,
Hubli – 580 020

5. The Additional Divisional Railway Manager/Hubli
And Appellate Authority
South Western Railway,
Divisional Office,
General Branch,
Hubli – 580 020

....Respondents

(By Shri N. Amaresh, Senior Panel Counsel)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Heard. The applicant had manipulated the receipt to be issued to the passengers showing the actual figure in the first form, placing a piece of paper beneath so that it will not be correctly reflected in the department's form and pocketed the difference. Apparently a detailed enquiry was held and he was removed from service but the question remains as to why the vigilance requirements were not complied with at that point of time. Clearly the action of the applicant is a forgery under Section 465 – 468 of the IPC. It should have been reported to the CVO and the CBI. For some reason or other, it was not done. At this point of time, the applicant who is present in the Court requests that he may be allowed to withdraw the OA. With some reluctance, we agree to that since he is on the verge of retirement.

2. The OA is dismissed as withdrawn. No order as to costs.

(C V SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

Annexures referred to by the applicant in OA No.170/00790/2016

- Annexure-A1: Copy of the memorandum dated 30.04.2009
- Annexure-A2: Copy of the order sheet and inquiry proceedings
- Annexure-A3: Copy of the Inquiry Officer report
- Annexure-A4: Copy of the explanation dated 31.03.2011
- Annexure-A5: Copy of the letter dated 21.09.2011
- Annexure-A6: Copy of the appeal dated 07.11.2011
- Annexure-A7: Copy of the letter dated 30.11.2012
- Annexure-A8: Copy of the show cause notice dated 05.02.2013
- Annexure-A9: Copy of the representation dated 12.04.2013
- Annexure-A10: Copy of the letter dated 15.05.2013
- Annexure-A11: Copy of the letter dated 27.05.2013
- Annexure-A12: Copy of the second appeal dated 11.06.2013
- Annexure-A13: Copy of the order dated 13.08.2013
- Annexure-A14: Copy of the memorandum dated 23.08.2013
- Annexure-A15: Copy of the order dated 31.07.2014 in O.A. No. 1277/13
- Annexure-A16: Copy of the representation dated 01.09.2014
- Annexure-A17: Copy of the order dated 04.03.2015
- Annexure-A18: Copy of the letter dated 13.03.2015
- Annexure-A19: Copy of the representation
- Annexure-A20: Copy of the representation dated 18.05.2015
- Annexure-A21: Copy of the South Western Railway letter dated 02.12.2015

Annexures with reply statement

Nil
